SHRI ARJUN ARORA: May I know, Sir, if the Government has laid down any guideline for the Reserve Bank to decide the applications for 'P' forms or has the matter been left to the whims of the Reserve Bank and the exigencies of the various Ministries?

SHRI MORARJI R. DESAI: The Reserve Bank is a very responsible body. The hon'ble Member should know that. The Reserve Bank has certainly direction but the discretion is within the instructions given by the Finance Ministry.

SHRI SANTOKH SINGH: Sir, apart from business industrial rela- tions, parents can visit their children who have settled there. May I know, Sir, how many times they can do so? Is there any limit to their visits?

SHRI MORARJI R. DESAI: They are alway<sub>s</sub> considered. Whenever it is necessary for them to go there they are allowed.

SHRI B. K. P. SINHA: Sir, I would draw the attention of the hon'ble Minister, though you, to the Important part of the question of Mr. Bhupesh Gupta. 'P' forms are real-by meant to preserve foreign exchange. Is it a fact that the Home Ministry, instead of the Finance Ministry, is using these as a subterfuge to deny passports or foreign tours to people?

MR. CHAIRMAN: The Minister has replied that nt> such complaints have come to him. If they come to him, he would look into them.

SHRI BHUPESH GUPTA: I myself wrote letters.

SHRI MORARJI R. DESAI: May I say that the question of passports does not relate to the Finance Ministry? The question may be directed to the Home Ministry.

MR. CHAIRMAN: Mr. Ministrtc, the point that Mr. Bhupesh Gupta

made was that passports become use less because 'P' form is refused. Although they have valid passports, the Ministry of Home Affairs intervenes and says that 'P' form should not be given.

to Questions

SHRI MORARJI R. DESAI: I d» not think that is the case.

MR. CHAIRMAN: If cases lik\* this are reported to him, he would look into them.

SHRI C. D. PANDE: The maiii consideration in stipulating this 'P' form was to conserve foreign exchange. But a study of the figures of foreign exchange has shown that since the introduction of 'P' form, instead of conserving 'or earning more foreign exchange from our citizem abroad, the figure has dwindled. May I know, Sir, whether the Government will realise that the mechanism of 'P' form has not helped in any way in the preservation of foreign exchange? Therefore, it should be abolished.

SHRI MORARJI R. DESAI: T\* form has been introduced to stop leakages of foreign exchange and it is serving a useful purpose. I do not agree with my hon'ble friend that it has not served the purpose.

## 1 REDUCTION IN EXCISE DUTY ON SUG\*I

\*6. SHRI N. R. M. SWAMY: Will the Minister of FINANCE be pleased to state whether it is a fact that the sugar manufacturers have demanded u reduction in Excise Duty and, if so, urhat is the reaction of Government i.i the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): Yes, Sir. The Government have considered the matter hut have not found it possible to reduce the Central Excise Duty on sugar.

tTransferred from the 20th March, 1967.

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SHRI K. C. PANT: Over the last 10 years many things have risen including the prices and the Excise Duty has to keep pace.

SHRI N. R. M. SWAMY: Is it a fact that the sugar manufacturers are not able to get enough sugarcane for crushing since the growers divert it to the gur manufacturers because they pay more?

SHRI K. C. PANT: It may be true in certain cases but both the khand-sari manufacturers and the sugar manufacturers have requested the Government to reduce the Excise Duty.

SHRI D. THENGARI: If there is ' no reduction in the Excise Duty, in which other way the Government proposes to ensure that the cane growers would get adequate prices and simultaneously because of the cost of production, the sugar mills will not be closed. What is the other way?

SHRI K. C. PANT: When the cane production is low, this question of diversion would arise but actually the cane growers get more money because of diversion because the gur and Khandsari manufacturers are able to pay more.

SHRI BANKA BEHARY DAS Dur. ing the last 3 years, only once the Excise Duty has been raised but in 1963-64, in 1964-65, in 1965-66 and late ly in 1967, four times, the sugar price has been allowed to rise and in this connection I may mention that in th? case of Orissa, in 1963-64 the price was Rs. 114 per guintal for sugar and it has been allowed to rise to the extent of Rs. 133.80. May I know why, every year, the industrialist have been allowed to raise the price of sugar in spite of the fact that the Excise Duty has been raised only 'once? . u utfciftiitl

SHRI K. C. FANT: As far as *1* can answer that question, really it is probably related to the continuous raising of the sugarcane prices which are reflected Ultimately in the sugar prices.

SHRI ARJUN ARORA: May I know what are the reasons for the Government to turn down the demand that the Excise Duty should be decreased? Quite a bulk of th<sub>e</sub> cost of sugar is Excise Duty and the price that is affected because of the rise m the cane pr\*ce is really a small portion. It is the increase in Duty and even the increased Duty on the increased cost of sugar production because of the price of cane, that is responsible for the increasingly higher price of price sugar. May I know the reasons why the Government turned down this demand? Will the learned minister say?

SHRI K. C. PANT: The demand arose because after devaluation the sugar industry put forward the case that the need for subsidy would be reduced and therefore the Excise Duty should be reduced. It was examined and I find that if this subsidy were utilised then the reduction would come to one paise per kilogram which was considered too small to affect the consumer and therefore the demand was rejected. The other reason is of course the Government is hardly in a position to let go any source of revenue at this stage.

श्री राजनारायण : क्या सरकार बताएगी कि जो सेन्ट्रल-शूगर एड्वाइजरी बोर्ड था यहां, वह इस समय समाप्त कर दिया गया है, जिसमें कि चीनी और गन्ने की कीमतों में क्या रिफ्ता हो इस पर भी चर्चा होती थी ? यदि हां, तो क्यों ? नहीं तो अब तक उसकी मीटिंग क्यों नहीं हुई और क्या सरकार इस बात को भी साफ करेगी कि चीनी और गन्ना, इन दोनों की कीमतें क्या हों, इस मवाल को

## 1079 <sup>0ral</sup> Answers I KAJYA SABHA ]

लेकर सारे उत्तर प्रदेश और बिहार में हर जगह इस समय उत्तेजना है । श्रीमन्, मंत्री महोदय इस बात की जानकारी करें कि 1946 से लेकर 1951 तक 2 रु० मन गन्ना और 34 रु० मन चीनी, 1 रु० 12 ग्राना मन गन्ना भौर साढ़े 30 रु० मन चीनी, 1 रु० दस आना मन गन्ना, साढ़े श्रट्ठाइस रु० मन चीनी थी।

AN HON. MEMBER: What is the question?

SHRI RAJNARAIN: You will come to know. 1 रु० 10 झाना मन गन्ना भौर साढे 28 ह० मन चीनी, ये भाव सरकारी थे। मगर 1951 के बाद जब 1952 के चुनाव प्राए श्रीमन, तो चीनी पर से सब कन्टोल हट गया ग्रौर गन्ने की कीमत 1 रु० 4 झाना मन कर दी गई, इसके बाद 1958 में 3 जून को, जब ग्रजित प्रसाद जैन यहां खाद्य मंत्री थे, तो उन्होंने साढे 36 रु० गेंट पर चीनी के दाम तय किये । क्या सरकार के पास कोई ऐसी एक्सार्ट ग्रोगी नयन है कि चीनी ग्रौर गन्ने की कीमत में क्या रेशियों हो । श्रीमन्, मैं उस इलाके से आता हं, जहां चीनी पैदा होती थी। मैं कहना चाहता हं जै साना मन गल्ना तै रुपया मन चीनी । गल्ने भीर चीनी का ठीक ठीक रेशियो होता है।

श्री सभापति : ग्रापका तो सारा इलाका है, सारा हिन्दुस्तान ग्रापका है ।

श्री राजनारायण : हमारा सवाल यह है . . .

भी सभापति: सवाल ग्राप सारी स्वीच में कर चुके । प्रब समाप्त कीजिए ।

औ राजनारायण : मेरी परेशानी यह होती है कि दूसरे लोग तो लम्बी चौड़ी बातें बोल लेते हैं, मगर हम . . . श्वी सभापति : मुझ तो ताज्जुब है कि ग्रापको भी यह शिकायत है कि ग्राप कम बोलते हैं।

श्वी राजनारायणः हम थोड़ा बोलते हैं; क्योंकि हम अपनी जानकारी का सौवां हिस्सा भी नहीं रख पाते हैं सवाल के रूप में । मेरा सवाल यह है कि कारण क्या था कि जब चुनाव चल रहे थे,तो साड़े 11 रु० क्विन्टल चीनी के दाम बढ़ाए और वह भी साढ़े 11 रु० क्विन्टल इस चुनाव के मौके पर । क्या चीनी के इस दाम पर उसी रेशियो में किसान के गन्ने के दाम भी बढे हैं ?

श्री मोरारजी आर० देसाई : सम्मानीय सदस्य जो सवाल पूछते हैं वह इस सवाल से उठता नहीं । यह सवाल यदि उनको पूछना है तो झन्न और कृषि मंत्री से पूछ सकते हैं ।

श्री सभापति: ग्रापका पहला सवाल यह था कि वह कोई कमेटी थी वह समाप्त हो गई है कि नहीं हुई है ग्रीर ग्रगर नहीं हुई है तो . . .

अपी मोरारजी ग्रार० देसाई : वह भी कृषि ग्रीर ग्रन्न मंत्री से पूछना चाहिए । वह फाइ-नेंस मिनिस्ट्री से पूछने का सवाल नहीं है ।

श्री राजनारायण : श्रीमन, मेरा एक पोइन्ट आफ आर्डर है, एक निवेदन के साथ कि मोरारजी भाई यह न समझें कि केवल उनसे कोई ताल्लुक है । यह एक संसद् की व्यवस्था है । यह जो ग्राज मंत्री महोदय जवाब दे रहे हैं, यह चीनी के बारे में जवाब दे रहे हैं, उत्पादन शुल्क के बारे में जवाब दे रहे हैं, जिसका श्रसर पड़ता है गन्ने की कीमत पर ग्रीर चोनी की कीमत पर । तो इससे ताल्लुक रखने वाले सब सवाल उठ सकते हैं । जो मंत्री इसका जवाब दे रहे हैं, मंत्री को इसका भी जवाब देना चाहिए । श्री सभापति: यह ग्रापका ख़याल है। श्री राजनारायगः ग्रापका क्या ख़याल है?

श्री सभापति : मेरा ख़याल है, जो मोरार-जी भाई ने कहा है ठोक है। अगर खाद्य मंत्री जी से पूछेंगे, तो आपको ज्यादा जानकारी होगी।

श्री राजनारायण : एक ही निवेदन में मोरारजी भाई से करूंगा कि वे अपनी बुजुर्गी का और उम्प्र का ज्यादा फायदा उठाने की कोशिश नहीं करें। हमारे लिये मुक्किल हो जायगा।

\*144. [The questioner (Shri Chandra Shekhar) was absent. For answer, vide col. 1109 infra.]

\*145. [The questioner (Sardar Ram Singh) was absent. For answer, vide cols. 1109-10 infra.]

## एक बचत बेंक का स्यापित किया जाना

\*146. श्री राजनारायण: क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि अधिकारियों को एक समिति ने पहले पांच वर्षों मैं पांच सौ करोड़ रुपये एकव करने के लिये वित्त मंत्रालय के अधीन एक वचत बैंक खोलने की सिफारिश की है; और

(खा) यदि हां, तो सरकार ने इस सम्बन्ध में क्या निर्णय किया है?

## SETTING UP OF A SAVINGS BANK

146. SHRI RAJNARAIN: Will the Minister of FINANCE be pleased to state:

(a) whether it is a  $f^{act}$  that a Committee of Officials has recommended the setting up of a Savings Bank under the Ministry of Finance to attract savings to the extent of Rs. 500 crore<sub>s</sub> in the first five years; and

(b) if so, what decision has been taken by Government in this connection?]

वित्त मंत्रालय में राज्य मंत्री (श्री के० सी० पंत): (क) जी हां।

to Questions

(ख) बैंक की स्थापना के सम्बन्ध में होने वाले खर्च को देखते हुए। अभी उसकी स्थापना स्थगित रखने का निष्ट्रचय किया गया है।

†[THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): (a) Yes, Sir.

(b) It has been decided to defer the setting up of the Bank for the present in view of the cost involved.]

श्री राजनारायणः जव उसकी स्थापना करने का खयाल सरकार के दिमाग में पैदा हुआ, तो उस समय क्या कारण थे ?

श्री कें सी ॰ पंत: दो कारण थे। एक तो यह कि जो सुविधाएं कामशियल वैंक में मिलती हैं, उनके मुकाबले पोस्ट ग्राफिस सेविंग्ज बैंक में वे सुविद्याएं नहीं मिलती थीं। दूसरा यह कि जितने डिपाजिट्स वहां कामशियल बैंक में बढ़ रहे थे, उस रफ्तार से इसमें नहीं बढ़ रहे थे। इन दो दो चीजों को देखते हुए सरकार ने सोचा इस पर विचार किया जाय।

श्री राजनारायणः सुनाई नहीं पड़ा। सरकार ने क्या सोचा?

श्री सभापतिः कि इस पर विचार कियाजाय । ग्रापने पूछा सरकार के दिमाग में क्या पैदा हुग्रातौ उन्होंने दो वजहें बताईं ।

श्री राजनारायण : श्रीमन्, ठीक है । जिन डिफिकल्टीज को मीट करने के लिये सरकार के दिमाग में ख़याल पैदा हुआ कि एक बचत बैंक खोला जाय, उन डिफिकल्टीज को दूर करने के लिये अगर सरकार उत्सुक है, तैयार है, तो उसमें उसको स्थगित क्यों किया ?

f[ lEnglish translation